



ITEM NO.1 COURT NO.4 SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 455/2020

HOPESON NINGSHEN

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION Respondent(s)

[ONLY IA NO. 66420/2021 IS LISTED UNDER THIS ITEM]
IA No. 66420/2021 - GRANT OF BAIL

Date : 07-09-2026 This application was called on
for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s)	Mr. Gaichangpou Gangmei, Adv. Mr. Kahorngam Zimik, Adv. Mr. Kamei Bestman Kabui, Adv. Mr. Sachu G, Adv. Mr. Sandeep Kumar Jha, AOR
For Respondent(s)	Mr. Vikramjeet Banerjee, A.S.G. Mr. Shreekant Neelappa Terdal, AOR Mr. Ashok Panigrahi, Adv. Mr. Amit Sharma-b, Adv. Mr. Yugandhara Pawar Jha, Adv.

UPON hearing the counsel the Court made
the following

O R D E R

IA NO. 66420/2021:

The appellant has been convicted by the
Trial Court for the offences punishable under
Sections 120B read with Sections 364A, 392 and

302 of the Indian Penal Code, 1860 and sentenced, accordingly, to undergo rigorous imprisonment for life. This has been confirmed by the High Court, vide the impugned order. Aggrieved by the same, the appellant is before us.

We have adjourned the matter on quite a few occasions, taking note of the sensitivity involved. On a suggestion made by the learned counsel appearing for the applicant that a conditional suspension of sentence may be granted, we directed the learned counsel for the respondent-State, including the CBI to get instructions on the feasibility of suspending the applicant's sentence by not permitting him to leave the State of Delhi.

While the learned counsel appearing for the State has expressed his apprehension based upon the instructions furnished, the learned ASG submitted that in the event of this Court considering the suspension of sentence, adequate safeguards will have to be imposed.

We are dealing with a case where the applicant has been under incarceration for more

than 17 years. Therefore, on the ground of prolonged incarceration itself, he is entitled for suspension of sentence, particularly, when the appeal is pending for consideration since 2020.

In such view of the matter, we suspend the sentence of the appellant and grant him bail, during the pendency of this appeal, on the following conditions:-

1. The applicant shall stay within the boundaries of the State of Delhi and shall not leave till the disposal of the appeal;
2. He shall report to the SHO, Tilak Marg police station, on a daily basis, to confirm his presence in the state of Delhi;
3. He shall inform/update his and his family members' residential address and telephonic contact details to the SHO, PS Tilak Marg as well as to the CBI, ACB, Imphal.
4. He shall not contact or approach, directly or indirectly, any member/relative of the families of the victims of the CBI Cases RC.02(S)/2009 and RC.03(S)/2009, CBI, ACB, Imphal;
5. He shall not contact or approach,

- directly or indirectly, any witnesses who deposed during the trial of the CBI Cases RC.02(S)/2009 and RC.03(S)/2009, CBI, ACB, Imphal;
6. He shall not contact/approach/join any insurgent or militant organization and shall not contact/approach/join any member of such insurgent or militant organization.

Accordingly, the sentence imposed upon the appellant stands suspended and he is granted bail, during the pendency of this appeal, subject to the terms and conditions as aforestated.

In the event of violation of any of the conditions imposed, liberty is given to the respondents to seek cancellation of the appellant's suspension of sentence.

The application is allowed accordingly.

List the appeal for hearing in its due course.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)
COURT MASTER (NSH)